

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.448/2014

This the 19th day of July, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Rajiv Kumar Agarwal
S/o. Shri Kamlesh Kr.Agarwal
Working as Deputy Commissioner,
Customs and Central Excise & Service Tax, Surat
Residing at : F-303. Happy Residency, Udhna
Magdalla Road, Vesu, Surat. Applicant

(By Advocate : Shri A.L.Sharma)

Versus

1. Union of India
(Represented by Secretary,
Ministry of Finance)
Department of Revenue,
Central Board of Excise and Customs)
6th Floor, HUDCO Vishala Building,
Bhikaji Cama Palace,
New Delhi 110 066.
2. Commissioner of Central Excise and
Customs & Service Tax,
Surat-I,
New Central Excise Building,
Opp. Gandhi Baug, Chowk Bazar,
Surat 395 001.
3. Union Public Services Commission
(Represented through its Secretary)
Dholpur House, Sahajahan Road,
New Delhi – 110 069. Respondents

(By Advocate : Shri H.D.Shukla)

O R D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Counsel for the applicant, Shri A.L.Sharma, on instruction from the applicant namely Shri Rajiv Kumar Agarwal, submits that he may be allowed to withdraw this OA with liberty to approach the Tribunal, if any difficult arises.

2. On the otherhand, Shri H.,D.Shukla, standing counsel for the respondents is present.

3. We accept the request of the counsel for the applicant, Shri A.L.Sharma and allow him to withdraw this OA. It is always open for the applicant to take appropriate legal recourses for redressal of his grievances, if exists.

4. Considering the aforesaid, the OA stands disposed of. No order as to costs.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**

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